

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 205/TT/2016**

**Coram:**

**Shri Gireesh B. Pradhan, Chairperson**

**Shri A.K. Singhal, Member**

**Shri A.S. Bakshi, Member**

**Dr. M.K. Iyer, Member**

**Date of Order : 24.01.2017**

**In the matter of:**

Approval of transmission tariff of 400 kV D/C (Quad) Sarnath-Varanasi transmission line alongwith associated bays at Varanasi GIS Sub-station, under "Transmission System for Phase-I Generation Projects in Jharkhand and West Bengal Part-B" from actual COD to 31.3.2019 under Regulation-86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014.

**And in the matter of:**

Power Grid Corporation of India Limited  
"Saudamini", Plot No.2,  
Sector-29, Gurgaon -122 001

**.....Petitioner**

**Vs**

1. Rajasthan Rajya Vidyut Prasaran Nigam Limited,  
Vidyut Bhawan, Vidyut Marg,  
Jaipur-302 005
2. Ajmer Vidyut Vitran Nigam Limited,  
400 kV GSS Building (Ground Floor),  
Ajmer Road, Heerapura, Jaipur
3. Jaipur Vidyut Vitran Nigam Limited,  
400 kV GSS Building (Ground Floor)  
Ajmer Road, Heerapura, Jaipur
4. Jodhpur Vidyut Vitran Nigam Limited,  
400 kV GSS Building (Ground Floor),  
Ajmer Road, Heerapura, Jaipur



5. Himachal Pradesh State Electricity Board,  
Vidyut Bhawan, Kumar House Complex Building II,  
Shimla-171 004
6. Punjab State Electricity Board,  
The Mall, Patiala-147 001
7. Haryana Power Purchase Centre,  
Shakti Bhawan, Sector-6,  
Panchkula (Haryana)-134 109
8. Power Development Department,  
Government of Jammu and Kashmir,  
Mini Secretariat, Jammu
9. Uttar Pradesh Power Corporation Limited,  
(Formerly Uttar Pradesh State Electricity Board),  
Shakti Bhawan, 14, Ashok Marg,  
Lucknow-226 001
10. Delhi Transco Limited,  
Shakti Sadan, Kotla Road,  
New Delhi-110 002
11. BSES Yamuna Power Limited,  
BSES Bhawan, Nehru Place,  
New Delhi
12. BSES Rajdhani Power Limited,  
BSES Bhawan, Nehru Place,  
New Delhi
13. North Delhi Power Limited,  
Power Trading & Load Dispatch Group,  
Cennet Building, Adjacent to 66/11kV Pitampura-3 Grid Building,  
Near PP Jewellers, Pitampura, New Delhi-110 034
14. Chandigarh Administration,  
Sector-9, Chandigarh
15. Uttarakhand Power Corporation Limited,  
Urja Bhawan, Kanwali Road, Dehradun
16. North Central Railway,  
Allahabad



17. New Delhi Municipal Council,  
Palika Kendra, Sansad Marg,  
New Delhi-110 002

.....Respondents

**For petitioner** : Shri S.S. Raju, PGCIL  
Shri S.K. Venkatesan, PGCIL  
Shri M.M. Mondal, PGCIL  
Shri K.K. Jain, PGCIL  
Shri Rakesh Prasad, PGCIL  
Shri V.P. Rastogi, PGCIL

**For respondents** : Shri R.B. Sharma, Advocate for BRPL

### **ORDER**

The petitioner, Power Grid Corporation of India Limited (PGCIL) has filed the instant petition for approval of the transmission tariff of 400 kV D/C (Quad) Sarnath-Varanasi transmission line alongwith associated bays at Varanasi GIS Sub-station, under "Transmission System for Phase-I Generation Projects in Jharkhand and West Bengal Part-B" in accordance with the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 (hereinafter referred to as "the 2014 Tariff Regulations"). The petitioner has also prayed for allowing 90% of the Annual Fixed Charges claimed, in terms of proviso (i) of Regulation 7(7) of the 2014 Tariff Regulations.

2. The details of the elements covered in the instant petition are as follows:-



Asset	COD		Delay
	Scheduled	Anticipated	
400 kV D/C (Quad) Sarnath-Varanasi transmission line alongwith associated bays at Varanasi GIS Sub-station	8.9.2014	1.10.2016	24 months 22 days

3. The details of capital costs claimed by the petitioner are as under:-

(₹ in lakh)				
Approved apportioned cost	Cost as on COD	Projected capital expenditure		Estimated completion cost
		2016-17	2017-18	
10156.93	32428.58	973.05	648.70	34050.33

4. The matter was heard on 6.12.2016 for consideration of the petitioner's prayer for grant of Annual Fixed Charges (AFC) in terms of proviso (i) of Regulation 7(7) of the 2014 Tariff Regulations. Learned counsel for BSES Rajdhani Power Limited (BRPL), Respondent No. 12 submitted that reply in the matter was filed vide affidavit dated 2.12.2016. Learned counsel further, amongst other issues, submitted that there is cost and time over-run in case of the instant asset and the petitioner has not filed the Transmission Service Agreement as provided under Regulation 3(63) of the 2014 Tariff Regulations. The Commission has also directed the petitioner vide RoP dated 6.12.2016 to submit certain information regarding status of commissioning of the asset and for final tariff.

5. As per proviso (i) of Regulation 7(7) of the 2014 Tariff Regulations, the Commission may grant tariff upto 90% of the AFC of the transmission system or element thereof for the purpose of inclusion in POC charges in accordance with the Central Electricity Regulatory Commission (Sharing of Inter State Transmission charges



and losses), Regulation, 2010. Regulation 7(2) of the 2014 Tariff Regulations provides that the application for tariff should be made in accordance with the Central Electricity Regulatory Commission (Procedure for making of application for determination of tariff, publication of the application and other related matters) Regulations, 2004 (hereinafter referred to as "2004 Regulations"). Regulation 7(4) of the 2014 Tariff Regulations provides that such an application shall be filed as per Annexure-I of these regulations.

6. We have considered the submissions of the petitioner. The petitioner has made the application as per Annexure-I of the 2014 Tariff Regulations. The petitioner has also complied with the requirements of 2004 Regulations, such as service of the copy of the application on the beneficiaries, publication of notice and web hosting of the application, etc.

7. After carrying out preliminary prudence check of the AFC claimed by the petitioner and taking into consideration the cost over-run and time over-run in case of the instant asset, which shall be looked into in detail at the time of issue of final tariff, the Commission has decided to allow tariff for the instant asset for the period 2016-17 and 2017-18 in terms of proviso (i) of Regulation 7(7) of the 2014 Tariff Regulations as given in para-8 of this order.

8. The details of the tariff claimed by the petitioner and tariff allowed by the Commission are as under:-

A. Annual transmission charges claimed by the petitioner are as follows:-



(₹ in lakh)		
2016-17 (pro-rata)	2017-18	2018-19
3034.15	6100.61	6004.38

B. Annual transmission charges allowed are as below:-

(₹ in lakh)	
2016-17 (pro-rata)	2017-18
724.05	1455.81

9. The AFC allowed in this order shall be applicable from the date of commercial operation of the transmission system. As per minutes of SCM held on 20.9.2010, the charges of the transmission system would be borne by the generation developers till the long term beneficiaries are finalised. The petitioner shall ensure the same. On finalisation of long term beneficiaries, the billing, collection and disbursement of the transmission charges shall be governed by the provisions of Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2010, as amended from time to time. Further, the transmission charges allowed in this order shall be subject to adjustment as per Regulation 7(7) of the 2014 Tariff Regulations.

10. It is observed that the petitioner has not submitted the information sought vide RoP dated 6.12.2016. The information sought in the RoP dated 6.12.2016 was in terms of the Commission's order dated 6.5.2016 in Petition No. 8/SM/2016. The petitioner shall ensure that the said information is filed on affidavit with an advanced copy to the respondents by 30.1.2017. In case, information is not filed within the said date, the



matter shall be placed before the Commission for necessary orders. The petitioner shall also ensure that the information as directed in order dated 6.5.2016 in Petition No. 8/SM/2016 is filed in all petitions in future.

11. The respondents are directed to file reply by 15.2.2017 and the petitioner to file rejoinder, if any, by 27.2.2017. The parties are directed to comply with directions within the specified dates and no further extension of time will be granted.

12. The matter shall be listed on 7.3.2017.

sd/-  
**(M.K. Iyer)**  
**Member**

sd/-  
**(A.S. Bakshi)**  
**Member**

sd/-  
**(A.K. Singhal)**  
**Member**

sd/-  
**(Gireesh B. Pradhan)**  
**Chairperson**

